

**Company:** Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

**Printed For:** 

**Date:** 18/12/2025

## (2018) 02 CHH CK 0079

## **Chhattisgarh High Court**

Case No: Writ Petition (C) No. 286 Of 2018

Keshav Prasad Dubey APPELLANT

۷s

State Of Chhattisgarh And Ors RESPONDENT

Date of Decision: Feb. 2, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Suresh Kumar Verma, Arun Sao

Final Decision: Disposed Of

## **Judgement**

## Sanjay K. Agrawal, J

1. Learned counsel appearing on behalf of petitioner would submit that petitioner's land bearing khasra No. 85/9 and 83/9 has not been acquired by

respondent authorities yet memorandum dated 07.06.2017 has been issued to the petitioner by the Sub-Divisional Officer (Revenue), Bilaspur

computing the compensation for petitioner's land and it is likely to be taken over by the respondents.

- 2. I have heard learned counsel for the petitioner.
- 3. Be that as it may, the Collector, Bilaspur is directed to look into the matter and take a decision on the said expeditiously within seven days from the

date of receipt of copy of this order.

- 4. A copy of this order be sent to Collector, Bilaspur for necessary compliance and needful.
- 5. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).